

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2832

ANSWERED ON:12.12.2005

BAN ON FORMING WORKERS ORGANISATION IN I.T. SECTOR

Ahir Shri Hansraj Gangaram

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has accorded approval for making rules to impose ban on forming workers' organizations in companies under the I.T. Sector;
- (b) if so, the details thereof;
- (c) whether the workers' organizations in the country have lodged their protest against the decision of the Government;
- (d) if so, the main points of protest made by the workers' organizations; and
- (e) the steps being taken to safeguard the interests of the workers in absence of these organizations under the I.T. Sector?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a): No, Sir.

(b): Does not arise in view of (a) above.

(c) to (e): The State Governments are the "appropriate Government" under the various labour laws and legally vested with the powers to deal with the enforcement of labour laws in information technology sector. Information Technology and information technology enabled services are covered under existing labour laws.

Accordingly, State Governments have been requested to take appropriate action in getting the labour laws implementation reviewed expeditiously.